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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 27.11.2026*

\# **CNR No. DLHC010400922026**

\+ **W.P.(CRL) 2597/2026**

SH. YASH SONIK @ AKASH AND ORS .....Petitioners

Through: Mr. Harsh Vardhan Sharma and Ms. Khushbu Kalra, Advocates with petitioners.

versus

THE STATE NCT OF DELHI AND ORS .....Respondents

Through: Mr. Anand V. Khatri, ASC for State with SI Rajesh Sharma, PS Karawal Nagar.
Mr. Mayank Rajpal, Mr. Naman Gujral and Mr. Drishtddyumn Sharma, Advocates for R-2 with R-2.

CORAM: JUSTICE GIRISH KATHPALIA

J U D G M E N T (ORAL)

1. Petitioners seek quashing of case FIR No. 124/2023 of PS Karawal Nagar for offence under Section 498A/406/34 IPC and Section 4 of Dowry Prohibition Act on the ground that the complainant *de facto* (*respondent no.2*) has compromised the disputes with the petitioners.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.

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3. The respondent no.2 is present today and is identified by IO/SI Rajesh Sharma. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioners. Marriage between petitioner no.1 and respondent no.2 stands already dissolved by way of decree of divorce. One child namely Aarav Sonik was born from the wedlock of petitioner no.1 and respondent no.2, who is in the care and custody of respondent no.2. The respondent no.2 submits that she has received complete full and final settlement amount in lieu of her entire *stridhan* and maintenance. Respondent no.2 submits that now she does not wish to continue prosecution of petitioners.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed FIR No. 124/2023 of PS Karawal Nagar for offence under Section 498A/406/34 IPC and Section 4 of Dowry Prohibition Act as well as proceedings arising out of the same are quashed.

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GIRISH KATHPALIA
(JUDGE)

NOVEMBER 27, 2026/*dr*

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